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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

R.A. No. 29/92 In
O.A. No. 1862/90 199
T.A. No.

DATE OF DECISION 27/1/92

<u>Shri K.B.K.S.Sawhney</u>	<u>Petitioner</u>
<u>Advocate for the Petitioner(s)</u>	
<u>Versus</u>	
<u>Union of India & Another</u>	<u>Respondent</u>
<u>Advocate for the Respondent(s)</u>	

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The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. B.N. Dhandiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(Judgement by Hon'ble Mr. P.K. Kartha, V.C.)

The petitioner is the original applicant in OA-1862/90 which was disposed of by judgement dated 13.12.1991. After hearing the learned counsel for both the parties and going through the records of the case, the Tribunal found no merit in the relief sought by the petitioner. By virtue of the interim order passed by the Tribunal, the petitioner has been directed to be continued in the post of Assistant. The Tribunal directed the respondents to continue the petitioner in the post of

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Assistant on ad hoc basis so long as a vacancy exists and he should not be replaced by any person junior to him. He would also be entitled to be considered for regular promotion in his turn, in accordance with rules.

2. After going through the grounds raised in the present petition, we see no error apparent on the face of the judgement. The petitioner has also not brought out any fresh facts warranting a review of the judgement. RA-29/92 is, therefore, rejected.

B.N. Dhadialal
(B.N. Dhadialal)

Administrative Member

Partha
(P.K. Kartha)
Vice-Chairman(Judl.)